GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:177
ANSWERED ON:22.02.2013
INTEGRATED CHILD PROTECTION SCHEME
Majhi Shri Pradeep Kumar;Patel Shri Kishanbhai Vestabhai

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Integrated Child Protection Scheme (ICPS) is being implemented throughout the country since its inception;
- (b) if so, the details thereof;
- (c) he funds allocated, released and expenditure incurred by the States under the scheme during the last three years and the current year, State/UT-wise;
- (d) whether the Union Government has signed any Memorandum of Understanding (MoU) with various State Governments for implementation of the said Scheme; and
- (e) if so, the details thereof, UT/State-wise and steps taken by the Union Government for effective implementation of the scheme throughout the country?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (e): The Government, in the Ministry of Women and Child Development has introduced in 2009-10, the Integrated Child Protection Scheme (ICPS) for implementation throughout the country with the objective of creating a protective environment for children, especially those in difficult circumstances. The Scheme requires signing of Memorandum of Understanding (MoU) with States/UTs before implementation. All States and Union Territories, except Jammu & Kashmir, have signed the Memorandum of Understanding (MoU) with the Central Government for implementation of the Scheme. ICPS has not been introduced in the State of Jammu & Kashmir as the State Government has to amend its Juvenile Justice Act to bring it in line with the provisions of the Juvenile Justice (Care and Protection of Children) Act, 2000 enacted by the Central Government. The Ministry of Women and Child Development has taken up the matter with the State Government of Jammu & Kashmir to amend its JJ Act expeditiously.

The State/UT-wise details of funds sanctioned and released under ICPS during the last three years and the current year is Annexed. The funds sanctioned and released are generally utilised, however, the unspent balance, if any, is adjusted from the eligible grant for the subsequent year.

Further, in addition to continuous review of the implementation of ICPS in the States/UTs by Ministry of Women and Child Development and State Governments, Regional Consultations have been organised by the Ministry with various stake holders on cross learnings to ensure effective implementation of the Scheme across the country.